RESERVATION OF GOVERNMENT ACCOMMODA-TION FOR SCHEDULED CASTE AND SCHEDULED TRIBE EMPLOYEES

*612. SHRI GANESHI LAL CHAU-DHARY:

SHRI NAWAL KISHORE:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have reserved the Government accommodation to the tune of 5 per cent for the Centtal Government employees belonging to Scheduled Caste and Scheduled Tribes;

(b) if so, when Government have decided upon this reservation quota; and

(c) how many employees belonging to the Scheduled Caste and Scheduled Tribes have been benefited by this scheme since its inception?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) It has been decided to reserve 5% of the vacancies becoming available in types I and II in the general pool m Delhi/New Delhi for allotment to Scheduled Caste and Scheduled Tribe employees working in eligible offices.

(b) Orders to this effect were issued on the 6th November, 1969 and applications were invited by 30th November, 1969 but the date was subsequently extended up o 31st January, 1970. Allotments under this scheme were started from 1st December, 1969.

(c) Upto the 10th August, 1970, 31 Scheduled Caste and Scheduled Tribe employces have been allotted quarters in type I. Out of these, 17 employees accepted the allotment and the remaining 14 did not. 38 employees were allotted accommodation in type II and out of these, 5 did not accept the allotment.

FERTILIZER CREDIT GUARANTEE CORPORATION

*613. SHRI BHOLA PRASAD: SHRI SURAJ PRASAD;

Will the Minister of FINANCE be pleased to state:

(a) whether the proposal to set up a Fertilizer C:edit Guarantee Corporation has been finalised by Government;

(b) if so, the details thereof; and

(c) by when the Corporation is expected to be set up?

THE MINISTER OF FINANCE (SHRI Y B. CHAVAN): (a) to (c) The proposal is under examination of the Government. UNACCOUNTED MONLY AS DONATION TO POLI-TICAL PARTY

*614. SHRI THILLAI VILLALAN: SHRI S. SIVAPRAKASAM:

Will the Minister of FINANCE be pleased to state:

(a) whether any unaccounted money to the extent of nearly three lakhs of rupees sent in the name of anonymous donation to some political party or leader was recently unearthed by Government; and

(b) if so, what steps have been taken by Government to fund out the source of this uncarthed money?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Government is aware of Press reports about the leader of a political party having received donations from an anonymous donor. Donations are, prima facte, not income in the hands of the donce. However, the question of investigation in respect of such donations (an arise only in the course of assessment proceedings.

ASIAN DEVILOPMENT BANK

*615, DR. Z. A. AHMAD:

SHRI BHUPESH GUPTA: SHRI M. V. BHADRAM: SHRI SURA] PRASAD:

SHRI BHOLA PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government of India have received any loan from the Asian Development Bank so far:

(b) the amount of contribution made by the Government of India to the share-capital of this bank so far;

(c) whether the Government of India have its representative in the Executive Board of the bank's permanent members; and

(d) if so, the names of those Indians who are on the Executive Board of the bank as permanent members?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) India has so far not asked for any loan from the Asian Development Bank.

(b) Rs. 34.875 crores, of which half has been paid in foreign currencies and the other half in non-negotiable, non-interest bearing rupce securities,

(c) and (d) The members of the Board of Directors, which consists of 10 members at present are elected by the Governors representing member countries for a two year ļ

term. Induces one of the four countries having enough individual votes to elect her own Director. At present Shri D. S. Joshi is India's Director on the Board. Shri J. R. Hiremath is the Viternate Director.

CIVIC TAX OF CENTRAL PROPERTIES

*616. SHRI N. R MUNISWAMY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVFLOPMENT be pleased to state:

a (a) whether it a fact that Government propose to levy Celic tax on Central propertics from 1970 onwards;

(b) if so, what are the details of the proposal; and

(c) whether the provisions make discriminatory procedures of assessment of Government properties and private properties?

THE MINISTUR OF HEALTH AND FAMILY **PLANNING** WORKS, AND HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHA/I); (a) to (c) The question of enacting a comprehensive Central legislation authorising the local bodies to levy local taxes on certain properties of the Central Government, is under consideration. The details are being sorked out.

GOLD SMUGGLING IN KERALA

*617. SHRI G GOPINATHAN NAIR: Will the Minister of FINANCE be pleased to state:

(a) whether some persons have been arrested in Kerala during the last four months on charges of gold s nuggling;

(b) if so, the numes of those persons, and (c) the result + f the recent investigations into gold smuggling cases in Kerala?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA) (a) and (b) 8 persons have been arrested in Kerila during the last four months on charges of gold smuggling. The names of the persons arrested are indicated below: -

(i) K. P. Moldeen Kunhi (ii) Ebrahim (iii) P. Balakrishnan (iv) Smt. Pappammal (v) P. H. Al amed (vi) Smt Natarajan (vii) Saidali (viii) Moham dkuttv (c) Except in the case of K. P. Moideen

Kunhi where the departmental adjudication orders have been passed, the remaining 5 cases are still under investigation.

*618. [Transferred to the 28th August, 1970.]

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DEMOLITION OF GOVERNMENT RESIDENTIAL QUARTERS IN GOLL MARKLI ARLA, NIW Delhi

1319. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of residential quarters with the names of the squares which Government propose to demolish in Gole Market area during the next three years, year-wise; and

(b) the number with type of quarters which Government propose to build in each of those squares?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARI-M.M. GHOSH): (a) The plans for future const action in the Gole Market area are still under consideration. It is, therefore, not possible to state at this stage the number of quarters, with the names of the squares, which will be required to be demolished during the next three years.

(b) Does not arise.

D.C. CURRENT IN D.I.Z. AREA

1320. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to: state:

(a) whether it is a fact that the electrical connection of the residential Government quarters in the DI/ area in Delhi are provided with DC current; and

(b) if so, the time by when Government propose to convert it into A.C. current?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PI ANNING AND WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI PARI-MAL GHOSH) (a) Yes, Sit. The majority of the quarters in the D.I.Z. area. New Delhi are provided with D.C. Current.

(b) The work of internal wiring connected' with the conversion from D.C. to A.C. supply in those quarters which are not likely to be demolished in the near-tuture for redevelopment of the D.I.Z. area, is likely to be completed by about the end of April, 1971. Provision of service connections is the responsibility of New Delhi Municipal Commilice. It is expected that these would be provided by the New Delhi Municipal Committee soon thereafter.